

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA. No. 1946/90

Dated this the 19th of May, 1995.

Shri P.T. Thiruvengadam, Hon. Member(A)  
Dr. A. Vedavalli, Hon. Member(J)

1. Bhagmal Singh  
S/o Shri Tuki Ram,  
Casual Worker,  
Under Station Director, Delhi  
All India Radio, Sansad Marg,  
New Delhi 110 001.
2. Brij Mohan,  
S/o Shri Hargyan Singh,  
Casual Worker,  
Under Station Director, Delhi  
All India Radio, Sansad Marg,  
New Delhi 110 001.
3. Veer Singh,  
S/o Rattan Singh,  
Casual Worker,  
Under Station Director, Delhi  
All India Radio, Sansad Marg,  
New Delhi 110 001. ....Applicant

By Advocate: Shri Ashok Aggarwal.

versus

1. Union of India through  
the Director General,  
All India Radio,  
Sansad Marg,  
New Delhi 110 001.
2. Station Director, Delhi  
All India Radio,  
Sansad Marg,  
New Delhi 110 001. ....Respondents

By Advocate: V.S.R. Krishna by Shri R.K. Shukla,

O.R.D.E.R. (Oral)  
(By Shri P.T. Thiruvengadam)

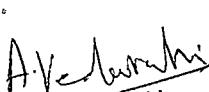
This OA has been filed by the applicants who were working as casual workers in All India Radio. It is admitted that they were engaged during the period 9.4.90 to 30.9.90 for the specific job of filling up water in Desert Coolers through Employment Exchange. This OA has been filed for quashing the discharge of the applicants from 30.9.90 and for a direction that

the applicants should not be replaced by other casual workers and that they should be given the same pay and allowances as of Group 'D' employees.

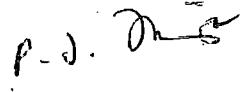
2. During the arguments, the learned counsel for the applicants has fairly admitted that the respondents have since evolved a scheme with regard to the engagement of casual labours. This scheme contained in the respondent's letter dated 27.4.92 has been issued in pursuance of the judgement of this Tribunal in OA.1154/91 (P. Munu Swamy & Ors. versus Union of India & Ors.). It was agreed by the learned counsel for both parties that direction may be given to the respondents to consider the case of the applicants as per the provisions of this scheme.

3. Accordingly, the respondents are directed to consider the case of the applicants as per the provisions of the scheme dated 27.4.92 referred to herein.

4. The OA is disposed of on the above lines. No costs.

  
(DR. A. VEDAVALLI)

MEMBER(J)

  
(P.T. THIRUVENGADAM)

MEMBER(A)

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